

HC ENSURES SECURE ACCESS TO JUSTICE DURING COVID 19

Panaji: [April 3, 2020](#)

The Registrar General, High Court of Bombay has informed that Bombay High Court has taken various measures to secure access to justice during the Covid-19 pandemic. The Bombay High Court is conducting cases through video conferencing. At the Principal Seat in Mumbai a methodology has been developed and is being tested whereby no one needs to step out of the residence to participate in Judicial proceedings. This is particularly useful in a city like Mumbai where commuting is not possible while achieving social distancing.

At the Benches of the High Court at Nagpur, Aurangabad and High Court at Goa, Video Conferencing facility is provided on the lines of the facility extended by the Supreme Court. Same procedure is also adopted for the District Courts in Maharashtra and Goa. Efforts are underway to fine tune the system to eliminate physical presence as far as practicable. This measure will ensure that urgent matters are attended to even during the present crisis. The Bombay High court is also considering setting up such a facility on a long term basis. The State Government has being requested to release requisite finances for these measures.

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